GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 4619 TO BE ANSWERED ON 23RD MARCH, 2018

SUPPLY OF MEDICINES IN AYURVEDIC DISPENSARIES

4619. SHRI NALIN KUMAR KATEEL:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Ayurvedic dispensaries in Delhi are not supplying indented medicines even after a week and if so, the details thereof and the reasons therefor;
- (b) whether the Government has set any guidelines regarding supply of indented medicines and if so, the details thereof;
- (c) whether the Government has taken any steps for frequent inspections of the dispensaries to avoid inconvenience to patients and if so, the details thereof; and
- (d) whether the Government is taking any stringent measures to ensure timely supply of medicines to patients and if so, the details thereof?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (ASHWINI KUMAR CHOUBEY)

- (a): There is some delay in supply of indented Ayurvedic medicines, which are supplied by Authorized Local Chemists (ALCs) since; the two ALCs opted out of contract with CGHS.
- (b): As per the terms and conditions of appointment of ALCs, the ALC is expected to supply the indented medicines on the next working day; failing which, penalty of Rs. 500/- shall be imposed per day.
- (c): Regular inspections are carried out by Additional Directors of concerned CGHS Zone.
- (d): Following steps have been taken by the Govt. to ensure timely supply of medicines to patients:-
 - O Action has been initiated for new tender process for appointment of regular ALCs.
 - O There is a penalty clause for imposition of penalty of Rs. 500/- per day for the delay supply of indented medicines.